

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 59TT/2020

Date: 28.1.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for Transmission asset under “Removal of Constraints in 400kV Bays Extensions at 400kV Vemagiri S/S” in Southern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 12.2.2021:-

- a) Forms- 5, 12A for 2014-19 period for the asset
- b) Justification for additional capitalization claimed during 2014-19 period;
- c) With regard to claim of additional capitalization, details of unexecuted/balance works carried out during 2014-19 period along with detail justification in line with relevant provisions of the 2014 Tariff Regulations may be submitted;
- d) With regard to additional capitalization claimed, submit details in the following format for both the assets covered in the instant petition:-

